

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO -3973**  
ANSWERED ON - 06/04/2022

**RESERVATION TO OBCs**

3973 #. SHRI RAJMANI PATEL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether the benefit of 27 per cent reservation is being given to OBCs at the national level in the country;
- (b) the State-wise details where 27 per cent reservation is given and not given in the country; and
- (c) the reasons owing to which 27 per cent reservation is not being given in the States and by when it would be given?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) Yes Sir.

(b) As per details available with the Department-

(i) the following States have provided 27% to OBCs:-

Assam, NCT of Delhi, Goa, Gujarat, Haryana (27% in Class III & IV posts, 10% in Class I & II posts), Odisha, Uttar Pradesh, Chandigarh, Daman & Diu.

(ii) The following States have given more than 27% reservation to OBCs:-

Andhara Pradesh (29%), Bihar (33%), Karnataka (32%), Kerala (40%), Tamil Nadu (50%), Andaman & Nicobar (38%), Puducherry (34%).

(iii) The following States have given less than 27% reservation to OBCs:-

Chhattisgarh (14%), Himachal Pradesh (12% in Category-I posts & 18% in Category-II posts), Jharkhand (14%), Madhya Pradesh (14%), Manipur (17%), Punjab (12%), Rajasthan (21%), Sikkim (21%), Uttarakhand (14%), West Bengal (17%), Dadra & Nagar Haveli (5%).

(iv) The following States have not given any reservation to OBCs:-

Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Tripura and Lakshadweep.

(c) The reservation policy in State/UT Government services etc. is decided and implemented by the concerned Governments, while keeping in view the interests of the citizens of the State/UT. The Central Government has no role in deciding the reservation policy of State Government.

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